

1	2	3
6.	Nowgaon	Alwar
7.	Barodamew	Alwar
8.	Machedi	Alwar
9.	Rampur Kaswa	Alwar
10.	Rajpur	Alwar
11.	Bandbaratha	Bharatpur
12.	Jurchera	Bharatpur
13.	Sarmathura	Bharatpur
14.	Morak	Kota
15.	Suket	Kota
16.	Dabi	Bundi
17.	Kapren	Bundi
18.	Kurgaon	Sawaimadhapur
19.	Aligarh	Tonk
20.	Khariyawas	Sikar
21.	Ramdeora	Jaisalmer
22.	Netawali	Sriganga Nagar
23.	Gajsinghpur	Sriganga Nagar
24.	Lalgarh Jatan	Sriganga Nagar
25.	Ridmalsar	Sriganga Nagar
26.	Gajner	Bikaner
27.	Nal	bikaner
28.	Baddoo	Nagpur
29.	Gachipura	Nagpur
30.	Dah	Nagpur
31.	Ashop	Jodhpur
32.	Tinwari	Jodhpur
33.	Mogra	Jodhpur
34.	Jadon	Pali
35.	Nimaj	Pali
36.	Bagarinagar	Pali
37.	Gundaj	Pali
38.	Lamba Sardar Garh	Udaipur
39.	Parsoli	Udaipur

[English]

Statehood to Pondicherry

3843. SHRI MULLAPALLY RAMCHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any representation from the Union Territory of Pondicherry to secure Statehood; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) Yes, Sir.

(b) No decision to grant Statehood to Pondicherry has been taken.

Pending Applications in News Paper Registrar Office

3844. SHRI RAMESH CHENNITHALA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a large number of applications are lying pending for registration in the news paper Registrar Office; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) and (b) As per the records maintained in the office of the Registrar of Newspapers for India (RNI), only 133 applications for registration were pending as on 15.12.1995. Applications for registration are received in RNI's office daily and registration is a continuing process. If applications received are complete in all respects as per the PRB Act, registration is accorded without delay. In the case of incomplete applications, the publishers are advised to remove the deficiencies and in such cases registration is delayed.

Demand of Coal

3845. SHRI ANNA JOSHI : Will the Minister of COAL be pleased to state :

(a) whether the Government of Maharashtra has made a demand for the supply of extra coal;

(b) if so, details thereof;

(c) the annual requirement of coal for domestic and commercial consumption; and

(d) the steps are being taken by the Government for meeting the requirement of coal by Maharashtra Government.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) and (b) The requirements of coal are not assessed State-wise. They are assessed industry/Sector-wise for the country as a whole. Coal India Limited (CIL) supplies coal to consumers based on the programmes submitted by the consumers in accordance with the sponsorships issued by the respective sponsoring authorities. Supplies to power and cement

industries are made based on short-term linkages established by the Standing Linkage Committee (SLC) for these Sectors. Actual quantity of coal supplied to the State of Maharashtra from CIL for during the year 1993-94 and 1994-95 was as under :

	(In million tonnes)
	(Data provisional)
1993-94	27.42
1994-95	27.76

(c) The annual requirement of coal for the country as a whole for the year 1995-96 as assessed by the Planning Commission is 288 million tonnes.

(d) Coal projects have a long gestation period. The Actual level of production and its supplies shall depend upon the long-term projections made initially by the consumers, the investments made in the new and on going projects as well as within the overall constraints of transportation, infrastructure and payment of coal supplies by the consumers. However, steps taken to increase the coal production in the country include opening of new mines and increasing efficiency and productivity in the existing mines by modernisation, application of new technologies and ensuring timely availability of inputs and infrastructure facilities. In addition, private sector is being allowed to mine coal for specified captive use. Option for import of coal is also available.

[Translation]

Sardar Sarovar Project

3846. SHRI SUSHIL CHANDRA VARMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the present position regarding height of Sardar Sarovar Project;

(b) whether there is any proposal under reconsideration of the Government to change the height of the project fixed by Narmada Water Disputes Tribunal; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) The lowest block level upto which the Sardar Sarovar Dam has been raised is EL 80.3 metres. Humps of 1.2 metres height in Spillway Block Nos. 30, 31, 38 to 41 and of 3 metres height in Spillway Block Nos. 32 to 37 and 42 to 46 have also been provided from safety consideration. Other parts of the dam are at higher elevation, varying from 105 metres to 144.5 metres.

(b) No, Sir.

(c) Does not arise.

[English]

TADA Detainees

3847. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No.742 on 30.11.1995 and state :

(a) the number of persons who were detained under TADA but have been released on bail, State-wise;

(b) the brief particulars of TADA courts which are still functioning, with the number of cases pending before each of them, State-wise and

(c) the number of TADA detainees as on April 1, 1995 against whom the charges have been withdrawn, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Composition of Committee

3848. SHRI R. SURENDER REDDY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government had constituted a high-level committee on private sector participation in irrigation and multi-purpose projects; and

(b) if so, the details of the composition and the terms of reference of the said committee?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Yes, Sir.

(b) A statement is enclosed.

STATEMENT

The composition of the High Level Committee constituted by the Government to examine the feasibility of Private sector participation in Irrigation and multi-purpose Projects is as under :

- | | | |
|----|--|----------|
| 1. | Union Minister of State
for Water Resources | Chairman |
| 2. | Secretary, Ministry of Water
Resources, Government
of India. | Member |
| 3. | Addl. sSecretary, Ministry of
Water Resources, Government
of India. | Member |
| 4. | Member (WP&P), Central
Water Commission, Government
of India | Member |
| 5. | Member (Hydro Power),
Central Electricity Authority,
Government of India | Member |